



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-50/1997/1506/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Smti. Arunima Deka,
Principal Judge, Family Court,
Barpeta.

Dated Guwahati, the 11th March, 2020.

Sub:- **Station leave and Casual leave.**

Ref:- Your letter No. F.C.(B)/2020/128 dtd. 06.03.2020.

Madam,

With reference to the above, I am directed to inform you that your prayer for station leave permission, with your official vehicle, at your own cost, from the evening of 07.03.2020 till the morning of 12.03.2020 has been granted. Further, you have been granted a casual leave on 11.03.2020 as 11.03.2020 is a Court working day. The Counsellor, Family Court, Barpeta will remain in charge of your Court and office in your absence.

Yours faithfully,

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-50/1997/1507/A, dated 11.3.2020
Copy to:

✓ 1. The Systems Analyst, Gauhati High Court

JT. REGISTRAR (VIGILANCE)